


NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 A.M ON 27-07-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/346/IB/2018  
NAME OF THE PETITIONER(S) : LAQSHYA HYDERABAD AIRPORT MEDIA PVT LTD  
NAME OF THE RESPONDENT(S) : UNIVERCELL TELECOMMUNICATIONS IND P LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	AISHWARYA V For R&P Partners	Counsel for Respondent	
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2)	T.N.C. KANUSHTIK For Manoj	Counsel for Applicant	
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**ORDER**

Counsel for Petitioner/Operational Creditor present. Counsel for Respondent/Corporate present and submitted that they offered an amount of Rs.5 lakhs as a one-time settlement. Counsel for petitioner stated that the offer of Rs.5 lakhs is not acceptable since the total claim is Rs.9 lakhs. Counsel for respondent prayed time for making a fresh proposal for settlement. Time is enlarged at request. **Put up on 20.08.2018.**

*sd/-*  
(S VIJAYARAGHAVAN)  
Member (Technical)

*sd/-*  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)